FC-GPR

PART - A

(To be filed by the company through its Authorised Dealer Category – I bank with the Regional Office of the RBI under whose jurisdiction the Registered Office of the company making the declaration is situated as and when fresh investment in the Company is received, along with the documents mentioned in item no. 4 of the undertaking enclosed in this form)

Permanent Account Number (PAN) of the investee company given by the IncomeTax Department	
Date of issue of shares	

SI. No.	Particulars	(In Block Letters)
1.	Name	
	Address of the Registered Office	
	State	
	Registration No. given by Registrar of Companies	
	Whether existing company or new company (strike off whichever is not applicable)	Existing company / New company
	If existing company, give registration number allotted by RBI for FDI, if any	
	Telephone	
	Fax	
	e-mail	

2.	Description of the main business	
	activity	
	NIC Code	
	Location of the project and NIC code	
	for the district where the project is	
	located	
	Percentage of FDI allowed as per	
	FDI policy	
	State whether FDI is allowed under	Automatic Route / Approval Route
	Automatic Route or Approval Route	Automatic Noute / Approval Noute
	(strike out whichever is not	
	applicable)	
3		h o voto v*
3	Details of the foreign investor/ colla	borator
	Name	
	Address	
	Country	
	-	
	Constitution	
	[Specify whether	
	1. Individual	
	2. Company	
	3. FII	
	4. FVCI	
	Foreign Trust	
	Private Equity Fund	
	Pension/ Provident Fund	
	8. Partnership/ Proprietorship firm	
	9. Financial Institution	
	10. NRIs/PIOs	
	11. others (please specify)]	
	Date of incorporation	
	Date of incorporation	

_

 $^{^*}$ If there are more than one foreign investor/collaborator, separate Annex may be included for items 3 and 4.

Particulars of Shares / Convertible Debentures Issued (a) Nature and date of issue Nature of issue Date of issue Number of shares/ convertible debentures IPO / FPO 01 02 Preferential allotment / private placement Rights 03 04 Bonus Conversion of ECB 05 Conversion of royalty 06 (including lump sum payments) 07 **ESOPs** 80 Share Swap 09 Others (please specify) Total (b) Type of security issued No. Nature of Number Maturity Face Premium Issue Amount security value Price per of inflow* share 01 Equity 02 Compulsorily Convertible Debentures 03 Compulsorily Convertible Preference shares 04 Others (please specify) Total

ii) * In case the issue is against conversion of ECB or royalty, a Chartered Accountant's Certificate certifying the amount of the outstanding on the date of conversion

(c)	Break up of premium	Amount
	Control Premium	
	Non competition fee	
	Others [@]	
	Total	

[®]please specify the nature

i) In case the issue price is greater than the face value please give break up of the premium received

(d)	Total inflow (in Rupees) on account of issue of shares to non-residents (including	
	premium, if any) vide	
	(i) Remittance through AD:	
	(ii) Debit to NRE/FCNR A/c with	
	Bank	
	(iii) Others (please specify)	
	Date of reporting of (i) and (ii) above to RBI	
	under Para 9 (1) A (i) of Notification No.	
	FEMA 20/2000-RB dated May 3, 2000, as	
	amended from time to time.	
(e)	Disclosure of fair value of shares issued**	
	We are a listed company and the market	
	value of a share as on date of the issue is*	
	We are an un-listed company; and the fair	
	value of a share is*	

** before issue of shares

*(Please indicate as applicable)

5. F	5. Post issue pattern of shareholding							
			Equity		Compulsorily convertible Preference Shares/ Debentures		le e	
Inve	estor	category		s.			,	
			No. of shares	Amount (Face Value) Rs	%	No. of shares	Amount (Face Value) Rs.	%
a)	Non	-Resident						
	01	Individuals						
	02	Companies						
	03	FIIs						
	04	FVCIs						
	05	Foreign Trusts						
	06	Private Equity Funds						
	07	Pension/ Provident Funds						
	08	Partnership/ Proprietorship firms						
	09	Financial Institutions						
	10	NRIs/PIOs						
	11	Others (please specify)						
		Sub Total						
b)		ident						
Tot	al							

DECLARATION TO BE FILED BY THE AUTHORISED REPRESENTATIVE OF THE INDIAN COMPANY (Delete whichever is not applicable and authenticate)

We hereby declare that:

- 1. We comply with the procedure for issue of shares as laid down under the FDI scheme as indicated in Notification No. FEMA 20/2000-RB dated 3rd May 2000 as amended from time to time
- 2. The investment is within the sectoral policy/cap permissible under the Automatic Route of RBI and we fulfill all the conditions laid down for investments under the Automatic Route namely (strike off whichever is not applicable)
 - a) Foreign entity/entities—(other than individuals), to whom we have issued shares have existing joint venture or technology transfer or trade mark agreement in India in the same field and Conditions stipulated in Press Note 1 of 2005 Series dated January 12, 2005 have been complied with.

OR

- b) Foreign entity/entities—(other than individuals), to whom we have issued shares do not have any existing joint venture or technology transfer or trade mark agreement in India in the same field.
- c) We are/ are not an SSI unit and the investment limit of 24 % of paid-up capital has been observed/ requisite approvals have been obtained.
- d) Shares have been issued on rights basis and the shares are issued to non-residents at a price that is not lower than that at which shares have been issued to residents.

OR

e) Shares issued are bonus shares.

OR

f) Shares have been issued under a scheme of merger and amalgamation of two or more Indian companies or reconstruction by way of de-merger or otherwise of an Indian company, duly approved by a court in India.

OR

- g) Shares are issued under ESOP and the conditions regarding this issue have been satisfied
- 3. Shares have been issued in terms of SIA/FIPB approval No._____ dated

- 4. We enclose the following documents in compliance with Paragraph 9 (1) (B):
 - (i) A certificate from our Company Secretary certifying that
 - (a) all the requirements of the Companies Act, 1956 have been complied with;
 - (b) terms and conditions of the Government approval, if any, have been complied with;
 - (c) the company is eligible to issue shares under these Regulations; and
 - (d) the company has all original certificates issued by authorised dealers in India evidencing receipt of amount of consideration in accordance with paragraph 9 of Schedule 1 of Notification No. FEMA 20/2000-RB dated May 3, 2000 as amended from time to time;
 - (ii) A certificate from Statutory Auditors / Chartered Accountant indicating the manner of arriving at the price of the shares issued to the persons resident outside India.

(Signature of the Applicant)* :
(Name in Block Letters) :
(Designation of the signatory) :
Place:
Date:
(* To be signed by Authorised signatory of the Company)
CERTIFICATE TO BE FILED BY THE COMPANY SECRETARY OF THE INDIAN COMPANY ACCEPTING THE INVESTMENT
(As per Para 9 (1) (B) (i) of Schedule 1 to Notification No. FEMA 20/2000-RB dated May 3, 2000, as amended from time to time)
In respect of the abovementioned details, we certify the following :
1. All the requirements of the Companies Act, 1956 have been complied with. 2. Terms and conditions of the Government approval, if any, have been complied with. 3. The company is eligible to issue shares under these Regulations. 4. The company has all original certificates issued by AD Category – I banks in India, evidencing receipt of amount of consideration in accordance with paragraph 9 of Schedule 1 to Notification No. FEMA 20/2000-RB dated May 3, 2000 as amended from time to time.
(Name & Signature of the Company Secretary) (Seal)
FOR USE OF THE RESERVE BANK ONLY:

Unique Identification Number given for the FC-GPR:

FC-GPR

PART- B

- (i) This part of the return to be submitted to the Director, Balance of Payment Statistical Division, Department of Statistical Analysis & Computer Services, Reserve Bank of India, C8, 3rd Floor, Bandra-Kurla Complex, Bandra (E), Mumbai 400051; Tel: 2657 1265, 2657 2513, Fax: 26570848; email:surveyfla@rbi.org.in
- (ii) This is an annual return to be submitted by 31st of July every year by all companies, pertaining to all investments by way of direct/portfolio investments/re-invested earnings/others in the Indian company made during the previous years (i.e. the information in Part B submitted by 31st July 2007 will pertain to all the investments made in the previous years up to March 31, 2007). The details of the investments to be reported would include all foreign investments made into the company which is outstanding as on the balance sheet date. The details of overseas investments in the company both under Direct / portfolio investment may be separately indicated. Please use end-March Market prices/exchange rates for compiling the relevant information.

Permanent Account Number (PAN) of the investee company given by the IncomeTax Department	

No.	Particulars	(In Block Letters)
1.	Name	
	Address	
	State	
	Degistration No. given by the	
	Registration No. given by the Registrar of Companies	
2.	Name of the Contact Person:	Designation:
۷.	Tel. E-mail:	Designation.
	Fax:	
3.	Account closing date:	
4.	Details of changes if any, with regard	
	to information furnished earlier	
	(Change in name of company /	
	Change of location, activities, etc.)	

5.	Whether listed company unlisted company	Listed / unliste	d		
5.1	If listed,				
	i) Market value per share as at end-March				
ii) Net Asset Value per share as on date of latest Audited Balance Sheet					
5.2	5.2 If unlisted, Net Asset Value per share as on date of latest Audited Balance Sheet				
6. F	oreign Direct Investment	(FDI)			
				Amount in Lak	hs of Rupees
		•	iabilities In lia *		sets Outside lia ^{&}
		Outstanding at end-	Outstanding at end-	Outstanding at end-	Outstanding at end-
		at Gliu-	at Gilu-	at Cilu-	at cliu-

March of

Current

Year

March of

Previous

Year

March of

Current

Year

March of

Previous

Year

6.0 **Equity Capital** 6.1 Other Capital $^{\Omega}$

the year

the year +

6.2 Disinvestments during

6.3 Retained earnings during

* Please furnish the outstanding investments of **non-resident investors (Direct Investors)** who were holding **10 per cent or more** ordinary shares of your Company on the reporting date.

[&] Please furnish your total investments outside the country in each of which **your Company** held **10 per cent or more** ordinary shares of that non-resident enterprise on the reporting date.

Other Capital includes transactions between the non-resident direct investor and investee / reporting company, relating to i) Short Term Borrowing from overseas investors, ii) Long Term Borrowing from overseas investors, iii) Trade Credit, iv) Suppliers Credit, v) Financial Leasing, vi) Control Premium, vii) Non-Competition Fee in case of transactions not involving issue of shares, viii) Non-cash acquisition of shares against technical transfer, plant and machinery, goodwill, business development and similar considerations and ix) investment in immovable property made during the year.

⁺ Under foreign liabilities, for retained earnings (undistributed profit), please furnish the proportionate amount as per the share holding of non-resident investors (Direct investors). Similarly under foreign assets outside India, the retained earnings of your company would be proportionate to your shareholding of ordinary shares in the non-resident enterprise.

		Amount in Lakhs of Rupees				
	Foreign Li	abilities In		sets Outside		
	Inc	dia	Inc	dia		
	Outstanding	Outstanding	Outstanding	Outstanding		
	at end-	at end-	at end-	at end-		
	March of	March of	March of	March of		
	Previous	Current	Previous	Current		
	Year	Year	Year	Year		
7.0 Equity Securities						
7.1 Debt Securities						
7.1.1 Bonds and Notes						
7.1.2 Money Market						
Instruments						
7.2 Disinvestments during						
the year						
8. Financial Derivatives						
(notional value)						
9. Other Investment						
9.1 Trade Credit						
9.1.1 Short Term						
9.1.2 Long Term						
9.2 Loans $^{\circ}$	Please see th	e note below				
9.3 Others						
9.3.1 Short Term						
9.3.2 Long Term						

Note: As the details of the Loans availed of by your company are collected through Authorised Dealers separately by Foreign Exchange Department of the Reserve Bank in ECB returns, the details of external loans availed by your company need not be filled in. However, the external loans extended by your company to non-resident enterprises other than WOS/JVs outside India should be reported under "Foreign Assets outside India".

10. S	10. Shareholding pattern as at end-March							
		5 p	Equity		Prefe	Compulsorily convertible Preference Shares/ Debentures		
Investor category		No. of shares	Amount (Face Value) Rs.	No. of shares	Amount (Face Value) Rs.			
a)	Nor	ı-Resident	•		•			
	01	Individuals						
	02	Companies						
	03	FIIs						
	04	FVCIs						
	05	Foreign Trusts						
	06	Private Equity Funds						
	07	Pension/ Provident Funds						
	08	Partnership/ Proprietorship firms						
	09	Financial Institutions						
	10	NRIs/PIOs						
	11	Others (please specify)						
b)	Dos	Sub Total						
D)	IVES	Total						
		Total						
11.	Per	sons employed during the financial ye	ar endin	g Mach 31	®			
	Dire			9				
		rectly						
	Tota							
Offici	Signature of the authorised Official : Name (in block letters) :							
Designation :								
Place:			Γ	Date:	_			

[®] Please indicate the number of persons recruited by your company during the financial year for which the return is being submitted. Under "Directly', indicate the number of persons on the roll of your company, whereas under "Indirectly", indicate the number of persons otherwise engaged by your company during the year.